

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF REAL STRIPS LIMITED

RELEVANT PARTICULAR		
1.	Name of Corporate Debtor	Real Strips Limited
2.	Date of incorporation of corporate debtor	19.09.1990
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Ahmedabad, India under the Companies Act, 1956
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	L27100GJ1990PLC014383
5.	Address of the registered office and principal office (if any) of corporate debtor	Survey No: 245-246, Village Sari, Ahmedabad-Bavla Highway, Taluka Sanand, Ahmedabad - 382220, Gujarat, India
6.	Insolvency commencement date in respect of corporate debtor	09 th March, 2021 (Order uploaded on the website of Hon'ble NCLT on 10 th March, 2021)
7.	Estimated date of closure of insolvency resolution process	05.09.2021
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Ramchandra Dallaram Choudhary IBBI/IPA-001/IP-P00157/2017-18/10326
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Registered Address: 9/B, Vardan Complex, Near Vimal House, Lakhudi Circle, Navrangpura, Ahmedabad-380014 Email: rdc_rca@yahoo.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Address: 9/B, Vardan Complex, Nr. Vimal House, Lakhudi Circle, Navrangpura, Ahmedabad - 380014 Email: cirp.realstrips@gmail.com
11.	Last date for submission of claims	24.03.2021
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) Web link: www.ibbi.gov.in/home/downloads (b) Not applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a Corporate Insolvency Resolution Process of the Real Strips Limited on 09th March, 2021 (Order uploaded on the website of Hon'ble NCLT on 10th March, 2021.)

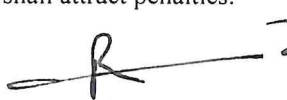
The creditors of Real Strips Limited are hereby called upon to submit their claims with proof on or before 24.03.2021 to the Interim Resolution Professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No.13 to act as authorized representative of the class [NA] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Date: 11.03.2021
Place: Ahmedabad


 Ramchandra Dallaram Choudhary
 Interim Resolution Professional
 Reg. No- IBBI/IPA-001/IP-P00157/2017-18/10326

